

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-104**  
IB-2039/ND/2019  
New IA/2379/2024

**IN THE MATTER OF:**

Suraksha Asset Reconstruction Ltd.

**.....Applicant**

**Vs.**

M/s. Noida Medicare Centre Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Chitranshul Sinha, Adv.

For the Respondent :

For the RP : Ms. Ritu Rastogi, RP with Ms. Eshna Kumar,  
Mr. Akshat Maheshwari, Adv. in New IA/2379/2024

**ORDER**

**New IA/2379/2024:-**

This is an application filed on behalf of the Resolution Professional under Rule 154 read with Rule 11 of the NCLT Rules, 2016, seeking certain changes in our order dated 30.04.2024. Heard the submissions made by the Ld. Counsel on behalf of Resolution Professional. We do not find any justification for making any change in our order dated 30.04.2024 as prayed. Therefore, this application i.e. New IA/2379/2024 is **dismissed without cost.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**